


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.07.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 326/252/HDB/2018
NAME OF THE COMPANY	3S Investment Consultant Pvt Ltd
NAME OF THE PETITIONER(S)	3S Investment Consultant Pvt Ltd
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
E. Satish Kumar	Adv	989664660	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Suma on behalf of	Adv.	9160001435	
T. Sujay Kumar Reddy for RoC			

ORDER

Learned counsel Mr.E.Satish kumar present for Applicant.
Learned counsel Ms.Suma present on behalf of Mr.T.Sujan Kumar Reddy for RoC.

Applicant not filed proof of service of notice on RoC as per the direction dated 19.04.2018.

Applicant filed Annual Returns, Balance sheet, Bank statements and affidavit regarding deposit of money during demonetization period.

Applicant not filed IT Returns as per the direction dated 19.04.2018.

Applicant is directed to issue notice to RoC requiring him to file report within 14 days from the date of receipt of notice and file proof of service.

Await RoC report.

List the matter on 30.07.2018


MEMBER JUDICIAL